[Mr. Deputy-Speaker]

I had not allowed it, you may have reasons to disagree. Order please.

I have allowed him to raise it. We shall ascertain from this agency. We shall write to these papers as to what they have got to say. And, naturally, we shall come back to this House to know what happens after that. Why don't you wait ?

SHRI PILOO MODY . Sir, I rise on a point of order.

MR. DEPUTY-SPEAKER : If you have a point of order, I shall listen to it. What is your point of order, Mr Mody ?

SHRI PILOO MODY : In raising the privilege issue Shri Nahata has alleged that some other company was responsible for planting this deliberate and malicious information in a press without, in any way, producing any evidence to the effect.

Therefore, I would like to ask you that, if this evidence cannot be produced by Shri Nahata, will it there-after be a privilege against him for having raised this matter and alleged that this was printed on behalf of somebody else ? (*Interruptions*).

MR. DEPUTY-SPEAKER : Order please. Shri Mody thinks that Shri Nahata has committed a breach of privilege. If you think so, then nothing prevents you from coming forward with a notice of privilege.

Let us not do irregular things. Now, item No. 4 on the Agenda. Shri Bosu.

13.11 hrs.

PUBLIC ACCOUNTS COMMITTEE

Hundred and second and Hundred and fifth Reports.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I beg to present the following Reports of the Public Accounts Committee :—

(1) Hundred and second Report on action taken by Government on the recommendations contained in their Eighty-fifth Report on posts and Telegraphs.

(2) Hundred and Fifth Report on action taken by Government on the recommendations contained in their Ninety-fifth Report on Audit Reports on the Accounts of the Indian Institute of Technology, New Delhi for the years 1966-67 to 1970-71.

MATTER UNDER RULE 377

Reported atrocities committed by RPF rsonnel during recent disturbances in Bihar

MR DEPUTY-SPEAKER . Now, matter under 377. Shri Madhu Limaye.

श्री मधु लिमये (बांका) उपाध्यक्ष महोदय, मैं तीन चार रोज पहले बिहार गया था और जहां जहां गोली चली है उन इलाकों का मैंने दौरा किया । मैं जेल में लोगों से मिला अस्पताल में घायल लोगों से मिला । मैं इस वक्त सिर्फ एक ही मामला उठाना चाहता हूं और वह लक्खीसराय का मामला है । लक्खीसराय मैं गया था और वहां मुझे पता चला कि रेलवे प्रोटेक्शन फोर्स ने निहत्थी जनता पर गोली चलाई जिस में एक की मृत्यु हुई है । इतना ही नहीं, रेलवे प्रोटेक्शन फोर्स ने 12, 14 और 16 साल के लड़कों के पेट में बेयोनेट से वार किया जिस से उनके पेट फटे हैं । उन की अंतड़ियां निकली थीं । उन के नाम हैं—छोटे लाल साह जिस की उम्र 14 साल है । दूसरा है नीलूलाल मंडल जिसकी 12 साल उम्र है । तीसरा है बेचन राम नाम का अनाथ लड़का । इन सभी लोगों से मैं मिला हूं । गोली से और बहुत से लोग घायल हुए हैं । लेकिन महत्वपूर्ण बात यह है कि जो गोली चलाई गई इसके लिए मजिस्ट्रेट का कोई आदेश नहीं था और बाद में मजिस्ट्रेट को अपना कर डी-फैक्टो आदेश प्राप्त करने का प्रयास किया गया । अभी तक तो मैजिस्ट्रेट ने इन्कार किया है ।

अपनी इस घर्वरतापूर्ण कार्रवाई के समर्थन में आर० पी० एफ० के लोगों ने लक्खीसराय रेलवे स्टेशन में आग लगाई, गोदाउन में भी आग लगाई और उस में कुछ सरकारी कर्मचारी भी सम्मिलित थे । सब डिविजनल मैजिस्ट्रेट ने एक सप्लाई इन्सपैक्टर को भी इस सिलसिले में निलम्बित किया है । आर०पी०एफ० के द्वारा यह जो गोली और बैनट चलाए गए इससे दस लोग घायल हुए । इनको देखने के लिए मैं मुंगेर अस्पताल में गया था । वहां एक लड़के की हालत बहुत ही चिन्ताजनक थी । खगरिया का लड़का था । उसका नाम तीरो यादव करके था । उसके पेट में गोली लगी हुई थी । उसको निकालने का कोई प्रबंध नहीं हो सका क्योंकि वहां ब्लड नहीं था । जब मैं पहुंचा तो चीफ सैकेटरी को टेलीफोन करने के बाद उसने रात में प्लैन भेजा और इन दो घायल लड़कों को जिन का इलाज मुंगेर अस्पताल में नहीं हो रहा था मेरे और कपिल देव सिंह के टेलीफोन करने के बाद पटना अस्पताल में बुलाया गया, वहां उनका इलाज हो रहा है । मेरी मांग है कि रेल मंत्री इसके बारे में एक बयान दें । गोली कांड में और बैनट चार्ज में भी जो लोग घायल हुए हैं और एक मर गया है उनको पूरा मुआवजा दिया जाए जैसे निरंकुश काण्ड मैंने उठाया था इलाहाबाद जिले का उस में भी मरे हुए लोगों को मुआवजा दिया गया था ।

तीसरी बात यह है कि आप स्वयं आदेश दें कि सदन की एक कमेटी बनाई जाए, वह लक्खीसराय में जाए और सभी जगह जाए वहां जहां आर० पी० एफ० ने ऐसा किया है, रेलवे प्रोटेक्शन फोर्स रेलवे की हिफाजत करने के बजाय रेलवे का विनाश करने में लगा है, रेलवे डेस्ट्रक्शन फोर्स है । रेल के डैसन में जो चोरी होती है, लूट होती है लड़के लोग इसका विरोध कर रहे थे इसलिए दुश्मनी निकालने के लिए और बदला लेने के लिए बारह बारह चौदह चौदह साल के लड़कों के ऊपर बैनट चार्ज किया गया है । उस दृश्य को यदि आप देखते तो पता चलता । वहां लड़के कहने लगे हैं कि मिनिस्टर को यहां भेजिये उनका भी पेट फाड़ने का काम हम लोग यहां करेंगे । बारह और चौदह साल के लड़कों के ऊपर बैनट चार्ज होता है ? इसलिए मेरी मांग है कि न केवल उनका वक्तव्य हो, न केवल उन को मुआवजा दिया जाय बल्कि आप इस सदन की एक कमेटी बनाइए और रेलवे प्रोटेक्शन फोर्स के जो कारनामे हैं उन की पूरी जांच वह करे । फोर्स को तत्काल बरखास्त करने का काम हम लोग करें । यह आक्रमण कर रहा है निहत्थी जनता के ऊपर और बच्चों के ऊपर ।

अन्त में एक बात और कहना चाहता हूं । दूसरे इलाकों में भी मुंगेर, देवगढ आदि में . (व्यवधान) यह जमुई के एक लड़के का फोटो है, 12 साल का लड़का है, इस का दांत और मुंह सब थ्री नाट थ्री की गोली से उड़ा दिया गया । मैं उस से मिल कर आया हूं । 12 साल के लड़के ये आनन्द मार्गी हैं, और एम० एम० के हैं, कम्युनिस्ट हैं नक्सलवादी हैं या कौन हैं ?

मुंगेर में गांधी पेपर मिल जो काला बाजार करने वाले आदमी की है उस का स्टार लोगों ने जलाया । एक लड़का गोली से मरना है । बड़ी दर्दनाक कहानी है । उस की टांग पकड़ कर एक फर्लांग तक उस को घसीट कर ले गए हैं । सारी सड़क खून से भरी हुई थी । सैकड़ों लोगों ने यह घटना देखी है । (व्यवधान)

MR. DEPUTY SPEAKER: All this is the work of Railway Production Force

श्री मधु लिमये लक्खीसराय में है ।

मैं कहना चाहता हूं आज वहां के लोगों को खाने को नहीं मिल रहा है । राशन की दूकान में राशन नहीं है । केन्द्र से मांग है कि जल्दी वहां राशन पहुंचाने का काम करें और इन घटनाओं की जांच कराई जाय । मैंने गफूर साहब और गवर्नर साहब से मिल कर सारी घटनाएं उन के सामने रखी हैं ।

MR DEPUTY SPEAKER . I think if what Mr. Madhu Limaye has said is true, it is a very sad and serious matter The Minister himself is here He has heard and,

[Mr. Deputy-Speaker]

I think, he should come forward with a statement Mr. Madhu Limaye met me at 10 30 in the morning and I gave the consent after considering the matter.

PROF. MADHU DANDAVATE (Rajapur) : Sir, on 4th when myself and Mr. Madhu I imaye had raised a similar issue about Chirathu firing, you were kind enough to give a directive to the Home Minister to make a statement. Inspite of a categorical directive no statement has come Again today a more ghastly episode has taken place and. as such, you should direct the Home Minister and the Railway Minister to make a statement.

SHRI S. M. BANERJEE (Kanpur): In this case, he has mentioned about the RPF Durirg the discussion on Bihar, many Members of Parliament had pointed out the ghastly murders and the brutal action of the RPF You have directed that the Railway Minister should make a statement on this.

These young boys and girls of 13 years age have been made the targets of attack by the RPF. What has been the result ? After all, there should be some limit to the nature of brutality

SHRI JYOTIRMOY BOSU (Diamond Harbour) : It has come out in the press extensively that they are scrapping the wheat wholesale trade take-over. It has been coming out in the press continuously for three days. How is it that the House has not been taken into confidence ?

PROF. MADHU DANDAVATE : Before you go over to any other subject, I would submit that we are not going to allow Government to swallow this murder. We want to know when the statement on the Bihar incident is coming. We would like to know whether you are giving a categorical directive to the hon. Minister. Let the hon. Minister make it clear that a statement is going to be made.

MR. DEPUTY-SPEAKER : He will get the facts and will put the facts before the House as early as possible

PROF. MADHU DANDAVATE : We must know it from the hon. Minister. Let the hon. Minister give the assurance.

MR. DEPUTY-SPEAKER : If this is the way that hon. Members are going to run the House, I do not see what the use of the chair is.

When the Chair has said to the hon. Minister that this is sad and he should come forward with a statement as early as possible, over and above that, the hon. Member wants the hon. Minister to give an assurance as if the word of the Chair has no value and the assurance of the hon. Minister has more value. This is not the way how to run the House.

श्री रामावतार शास्त्री (पटना) हाउस तो कल तक ही बैठेगा, उस के बाद तीन दिन की छुट्टी है, वे कहेंगे कि ता० 2 को आयेंगे । लेकिन आप आदेश दे तो वे कल बयान दे सकते हैं ।

SHRI SAMAR GUHA (Contai) : I want to submit one thing I quite appreciate what you have said just now. You have already directed the Railway Minister to make a statement, and it is expected that the Railway Minister will come forward with a statement.But there are two parts of it. One part is about the savagery committed by the RPF. The other part is about the ghastly incidents in different parts of Bihar, and the reports about how the police and the CRP behave, in fact, barbarously behave with people there . . .

MR. DEPUTY-SPEAKER : That is a different matter.

SHRI SAMAR GUHA : What about that part of the statement made by my hon friend Shri Madhu Limaye that the Home Minister should come forward with a statement about what actually happened and how the police behaved and what the CRP did? I want to draw your attention to that part of Shri Limaye's statement. (*Interruptions*)

MR. DEPUTY-SPEAKER: If hon. Members go on talking together, how can I ever guide the proceedings?

SHRI DINEN BHATTACHARYYA (Serampore) : We have to talk at the top of our voice; then only we shall get a chance to speak.

MR. DEPUTY-SPEAKER : If he makes me understand what he says, he will find me the most receptive person.

Now, let me make this point very clear. The statement of the Railway Minister will refer only to the alleged action of the RPF. The question of what the CRP has done, if they have done it, under the orders of the State authorities, and what happened in Bihar where there is a State Government, are different questions, and they cannot be mixed up with this.

SHRI SOMNATH CHATTERJEE (Burdwan) : I beg to bring to the notice of the House...

MR DEPUTY-SPEAKER : He may just mention it . . .

SHRI SOMNATH CHATTERJEE : I have given notice already.

MR. DEPUTY-SPEAKER : I have not got it. Anyway, since hon. Members are all working under some steam, they can let it off and so let the hon. Member say something.

SHRI SOMNATH CHATTERJEE : But this is another important matter . . .

MR. DEPUTY-SPEAKER : He need not read out, but he may just mention it.

SHRI SOMNATH CHATTERJEE : I shall say it very briefly.

This is with regard to the second bridge on the river Hooghly in Calcutta. This matter has been taken up by the Central Government, and the Central Government have provided funds, of course, on paper it seems, and the Prime Minister had laid the foundation-stone for this in 1972.

MR. DEPUTY-SPEAKER : He has raised this before also.

SHRI SOMNATH CHATTERJEE : This was promised before the elections and after the elections, but these promises have still not been fulfilled. The State PWD Minister has made a statement in Calcutta that this has been approved by the Foreign Investment Board and only formal clearance from the Union Finance Ministry was awaited, and unless the sanction is given before 31st March, 1974, it appears that the foreign consultancy firm which has been engaged will disassociate itself from the construction project, and that means that the whole object is to scuttle this project which is so vital for West Bengal; this procrastination is nothing but going back upon the assurance which was given, which now it appears was given only for securing votes and for nothing else. Therefore, the Union Finance Minister should immediately give clearance for project.

DEMANDS FOR GRANTS, 1974-75

Ministry of Information and Broadcasting—Contd

MR. DEPUTY-SPEAKER : We now resume discussion and voting on the Demands for grants under the control of the Ministry of Information and Broadcasting along with the cut motions moved.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I have written to you giving a notice of a very serious matter. There is a very serious news item on the front page of the *Times of India today* that a Central Cabinet Minister, Shri Kamlapati Tripathy, had while he was Chief Minister of UP given permit to a bogus firm to export 1,000 tonnes of bajra to Gujarat by rail. The Minister concerned should come forward with a statement of personal explanation.